

(open court)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Dated, Allahabad, this 23rd January, 2001

CORAM : Hon'ble Mr.S.Dayal, Member(A)
Hon'ble Mr.Rafiq Uddin, Member(J)

Original Application No.53 of 2001

S.M.H.ABDI, aged about 38 years
S/O Sri Indad Hasan Abdi,
Working as Booking Clerk, Northern Railway,
Kanpur

.....Applicant

Counsel for the applicant: Shri S.Mandhyan

V E R S U S

1. Union of India through Chief Commercial Manager(Refund), Baroda House, New Delhi
2. Chief Traffic Manager, Northern Railway, Kanpur, U.P.
3. Chief Booking Supervisor(Accounts) (C.N.B.) Kanpur Central, Kanpur (U.P.)
4. Senior Traffic Inspector(Accounts) Kanpur Central, Kanpur (U.P.)

....Respondents

Counsel for the Respondents :

O R D E R

(open court)

(Order by Hon'ble Mr.S.Dayal, AM)

This application has been filed for quashing the impugned order dated 16.5.2000 and 28.6.2000 by which the Respondents have ordered recovery the amount from the applicant without giving any opportunity of hearing or without calling any explanation.

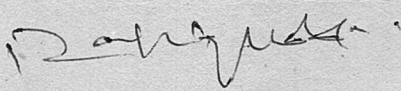
Similar applications have been filed by the persons named in the order dated 16.5.2000 except official serial number 5 and the applicant at serial number 7.

In the O.A.No.1037/2000 filed by official serial number 5 Shri Shashi Kant Srivastava the order passed in the earlier Bench have been adopted for decision in the O.A. filed by Shri Shashi Kant Srivastava.

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Since the controversy is ^{the} same we dispose of this Application in terms of order passed on 3.8.2000 and 21.12.2000 as follows :-

"These applications are being disposed of finally with direction to the Respondent No.7 Senior Traffic Inspector (Accounts), Kanpur Central, Kanpur to consider and decide the representations of the applicants after giving opportunity of hearing to the applicants by a reasoned order within a period of 2 months from the date of a copy of this order is filed, or till the representation is decided, which ever is earlier. The amount shall not be realised from the applicants under the impugned orders. There shall be no order as to costs."



JM



AM

kkc